

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 260/GT/2013

Date: 21.1.2014

To

Executive Director (Commercial)
NTPC Ltd., NTPC Bhawan
Core-7, Scope Complex-7
Institutional Area, Lodhi Road
New Delhi-110 003

Sir,

Subject : Approval of revised tariff of National Capital Thermal Power Station, Dadri Stage-I (840 MW) for the period from 01.04.2009 to 31.03.2014, after Truing up.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 4.2.2014:

- i) Year-wise details in respect of interest on loan for the period 2009-11, as follows:
 - a) Total interest for the period;
 - b) Total interest capitalized to gross block during the period;
 - c) Total interest transferred to CWIP during the period; and
 - d) Total interest charged to revenue during the period.
- ii) Soft copy of the petition with all annexures (in excel format with links).
- iii) Stage-wise reconciliation of liabilities existing as on 01.04.2009, 01.04.2010, 01.04.2011 & 01.04.2012 with books of accounts and as furnished in Form-9A/9B.
- iv) Reconciliation of position of land in Stage-I as well as Stage-II of the generating station with balance sheet.
- v) The position of the liabilities (from ₹126.72 lakh to ₹2298.16 lakh) which was earlier reconciled in the order dated 06.07.2012 has been revised. Proper justification for the same may be furnished.

- vi) On scrutiny of the fixed asset schedule of the financial statement, following variances have been observed :

Particulars	Amount as on 31.03.2011 as per FY 2010-11	Amount as on 01.04.2011 as per FY 2011-12	Difference
Capital expenditure not owned by the company	169685986.47	157890508.47	(-)11795478.00

Particulars	Amount as on 31.03.2012 as per FY 2011-12	Amount as on 01.04.2012 as per FY 2012-13	Difference
Plant and Machinery (including civil works)	53242286724.20	54033286724.00	791000000
Assets held for disposal value at net book value or net realizable value whichever is less	302579.80	0.00	(-)302579.80

Clarification for the above variance with detailed reasons shall be submitted.

2. Further action in this matter will be taken on receipt of the above information/clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)